

HARYANA VIDHAN SABHA

Bill No. 22— HLA of 2026

THE HARYANA LAW OFFICERS (ENGAGEMENT) AMENDMENT BILL, 2026

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BILL

further to amend the Haryana Law Officers (Engagement) Act, 2016.

Be it enacted by the Legislature of the State of Haryana in the Seventy-seventh Year of the Republic of India as follows:-

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| <p>1. (1) This Act may be called the Haryana Law Officers (Engagement) Amendment Act, 2026.</p> <p>(2) It shall be deemed to have come into force with effect from the 22nd July, 2026.</p> | <p>Short title and commencement.</p> |
| <p>2. In the proviso to sub-section (3) of section 6 of the Haryana Law Officers (Engagement) Act, 2016, for the word “ten”, the word “fifteen” shall be substituted.</p> | <p>Amendment of section 6 of Haryana Act 18 of 2016.</p> |
| <p>3. (1) The Haryana Law Officers (Engagement) Amendment Ordinance, 2026 (Haryana Ordinance No. 6 of 2026) is hereby repealed.</p> <p>(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance shall be deemed to have been done or taken under this Act.</p> | <p>Repeal and savings.</p> |
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STATEMENT OF OBJECTS AND REASONS

The Haryana Law Officers (Engagement) Act, 2016 was notified on 14.09.2016 with the objective to provide for a system of engagement of Law Officers in the office of Advocate General, Haryana in transparent, fare and objective manner and for a matters connected there with or incidental thereto. Keeping in view of changed scenario and with the introduction of "The Bhartiya Nyaya Sanhita 2023" in particular, whereby twenty offences (approximately) have been added, punishment of imprisonment and fines have been increased for number of offences and even sentence of community service has been introduced for some offences, the strength of Advocates to be engaged on basis of special qualification and experience under proviso to sub-section (3) of the section 6 of the Act need to be increased from 10 to 15 to deal with specialized nature of cases.

Hence, this bill.

NAYAB SINGH.
Chief Minister, Haryana.

Chandigarh :
The 27th August, 2026.

Dr. Virender Kumar Dahiya, IAS,
Secretary.

N.B.— The above Bill was published in the Haryana Government Gazette (Extraordinary), dated the 27th August, 2026, under proviso to Rule 128 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly.

ANNEXURE**EXTRACT FROM THE HARYANA LAW OFFICERS (ENGAGEMENT)
AMENDMENT ACT, 2020.****X X X X X X**

3. In the proviso to sub-section (3) of section 6 of the principal Act, for the word "five", the word "ten" shall be substituted.
- Amendment of
section 6 of
Haryana Act 29
of 2020.

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